

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.303**

IA(Com.A)-9/2023

In

CP-133(ND)/2022

**IN THE MATTER OF:**

M/s. Tarun Bharaland Anr.

**.... APPLICANT/PETITIONER**

**Vs.**

Zuche PharmaCeuticals Pvt Ltd & Ors.

**.... RESPONDENT**

**SECTION**

**U/s 241-242**

**Order delivered on 03.03.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Shashwat Tripathi, Ms. Ridhima Verma,  
Advocates

For the Respondent : Mr. Ashutosh Gupta, Mr. Gaurav Rana and  
Mr. Ajitesh Kumar, Advocates

**ORDER**

In compliance with the order dated 27.02.2023, the Petitioner has filed the revised payment schedule alongwith an affidavit. The Petitioner has also indicated the procedure to be adopted which includes handing over of share transfer Form SH-4 alongwith share certificates etc.

Mr. Gaurav Rana, Ld. Counsel appearing for the Respondent has accepted the revised payment schedule but has certain objection with regard to the procedure. The parties are directed to sit together and finalize the procedure to be adopted for resolving the issue and file a joint affidavit within one week.

List the matter on **20.03.2023**.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**